

Central Administrative Tribunal, Lucknow Bench, Lucknow
Original Application No. 71 of 2007

This the 18TH day of September, 2007

HON'BLE SHRI M. KANTHAIAH, MEMBER (J)

H.N. Tiwari aged about adult son of late Shri Mathura Parsed Tiwari resident of Tiwari Ka Purwa, Post Darshan Nagar, District-Faizabad.

...Applicant

By Advocate: Shri Praveen Kumar

Versus

1. The General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Chief Medical Officer, Northern Railway, Lucknow.

..Respondents

By Advocate:- Sri V.K. Khare

ORDER (ORAL)

BY HON'BLE SHRI M. KANTHAIAH, MEMBER (J)

Heard Both sides.

It is the case of the applicant that he filed a representation for his appointment on compassionate ground as his father Sri Mathura Parsed Tiwari , while working as Coach Attendant in the respondent's office, was medically decategorised. The said representation is still pending for his appointment on compassionate ground with the respondents. Though the respondents have filed their counter reply, they have not disputed in respect of representation submitted by the applicant and also pending for consideration with the

applicant and also pending for consideration with the Department.

2. At the stage of arguments, the learned counsel for the applicant represents that if a direction given to the respondents to dispose of the pending representation of the applicant dated 20.11.1997 (Annexure 6) with a reasoned order, the purpose of O.A. would be served. Respondents counsel represents that they have no objection for considering pending representation of the applicant and for passing reasoned order within specified period as per rules.

3. In view of the above circumstances, O.A. is disposed of with a direction to the respondent No. 2 to consider and dispose of the pending representation of the applicant dated 20.11.97 (Annexure 6) by taking note of earlier judgments in O.A. No. 574/2005 and O.A. 575/2005 passed by this Tribunal and pass reasoned order as per rules within a period of 4 months from the date of receipt of certified copy of this order. Applicant is also directed to supply copy of decisions of the above mentioned OAs along with this order. No order as to costs.


Member (J)

18-09-2007

HLS/-